

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 2818 (ND)/2019

IN THE MATTER OF:

M/s. Raj Packagings.

Vs

Jagpin Breweries Pvt. Ltd.

....PETITIONER

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 01.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Abhishek anand and Mr. Tushar Tyagi
Advocates

For the Corporate Debtor :

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue Notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to serve notice at the registered office of the CD by all modes and file proof with affidavit.

Put up on 16.1.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)